

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COS BOARD INDUSTRIES LTD.**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	COS BOARD INDUSTRIES LTD.
2.	Date of incorporation of Corporate Debtor	30/12/1980
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L21015OR1980PLC000916
5.	Address of the registered office and principal office (if any) of corporate debtor	Jagatpur Industrial Estate Phase II Jagatpur Cuttack, Odisha- 754021
6.	Insolvency commencement date in respect of corporate debtor	16/12/2019
7.	Estimated date of closure of insolvency resolution process	12/06/2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	UMESH CHANDRA SAHOO Regn No: IBBI/IPA-002/IP-N00621/2018-19/11855
9.	Address and email of the interim resolution professional, as registered with the board	Plot No.- 04, 2nd Floor, Snowdrop Apartment, Cuttack Road, Jharpada, Bhubaneswar, Odisha E-mail: info@nayadarshan.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.-04, 2nd Floor, Snowdrop Apartment, Cuttack Road, Jharpada, Bhubaneswar, Odisha E-mail: cosboard@nayadarshan.com
11.	Last date for submission of claims	29/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **COS BOARD INDUSTRIES LTD** on **16/12/2019**

The creditors of **COS BOARD INDUSTRIES LTD**, are hereby called upon to submit their claims with proof on or before **29/12/2019** to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17/12/2019
Place: Bhubaneswar

Interim Resolution Professional of COS BOARD INDUSTRIES LTD.
Regn No: IBBI/IPA-002/IP-N00621/2018-19/11855



UMESH CHANDRA SAHOO